

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,**  
**JABALPUR**

**Original Application No. 1154 of 2005**

**Jabalpur, this the 14<sup>th</sup> day of December, 2005**

Hon'ble Shri M.P. Singh, Vice Chairman

P. Krishnan, S/o. Shri P. Palani, aged 44 years, Occupation Asstt. Engineer (Civil) (Asstt. Garrison Engineer R/D), Gwalior under G.E. (I) R&D Agra, R/o. P.80/4, Raksha Vihar Colony, Opp. Capt. Roop Singh Stadium, DRDE, Gwalior 474002, (MP).

.... Applicant

(By Advocate – Shri S. Paul)

**V e r s u s**

1. The Union of India, through the Secretary, Ministry of Defence, Raksha Mantralaya, New Delhi.
2. Engineer-in-Chief, Army Head Quarter, Kashmir House, DHQ Post, New Delhi-11.
3. Director General of Personnel, Engineer-in-Chief Branch, Army HQ, Kashmir House, DHQ Post, New Delhi-11.
4. Garrison Engineer (I), R&D, Agra, Station Road, Opp. MES IB, Agra Canit., Agra (UP). .... Respondents

**O R D E R (Oral)**

Heard the learned counsel for the applicant.

2. By filing this Original Application the applicant has sought the following main relief:

“(A) to quashed/set aside the impugned order dated 21.11.2005 contained in Annexure A-27 of posting/transfer order of applicant,

(B) the respondents be directed to continue applicant to discharge his duties as Asstt. Engineer (Civil), Asstt. Garrison Engineer R&D, Gwalior under GE(I) R&D, Agra (UP)."

3. The brief facts of the case are that the applicant is working as an Assistant Engineer in Military Engineering Service at Gwalior. Vide order dated 21<sup>st</sup> November, 2005 (Annexure A-27) the applicant has been transferred from Gwalior to Andaman and Nicobar Islands. Aggrieved by the same the applicant has submitted his representation dated 13.12.2005 Annexure IA-1 filed with MA No. 1112 of 2005. The same is still pending with the respondents for consideration. The learned counsel for the applicant has submitted that he will feel satisfied if directions are given to the respondents to consider and decide the said representation of the applicant dated 13.12.2005, and till then the respondents be restrained from implementing the transfer order dated 21<sup>st</sup> November, 2005.

4. Accordingly, this Original Application is disposed of even without issuing notices to the respondents by directing them to consider and decide the said representation of the applicant dated 13.12.2005 (Annexure IA-1) by passing a speaking, detailed and reasoned order within a period of four weeks from the date of receipt of a copy of this order. Till then the respondents are restrained from implementing the transfer order dated 21<sup>st</sup> November, 2005 (Annexure A-27) in so far as the applicant is concerned and the applicant will continue to work at the present place of posting. The learned counsel for the applicant is directed to send a copy of this order as well as the copy of the petition to the respondents immediately.

5. This Original Application has been disposed of without issuing notices to the respondents, as no adverse order is passed against the respondents.

  
(M.P. Singh)  
Vice Chairman

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